

ITEM NO.46

COURT NO.11

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7104/2013

(From the judgement and order dated 12/07/2013 in CRLM No.1834/2010 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SANTOSH BAKSHI

Petitioner(s)

VERSUS

STATE OF PUNJAB AND ORS

Respondent(s)

(With appln(s) for stay and office report)

Date: 10/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Debasis Misra,Adv.

For Respondent(s) Mr. Jayant K. Sud, Addl. A..G.
Mr. Vishal Dabas, Adv.

Ms. Naresh Bakshi,Adv.

Mr. Rajesh Tyagi, Adv.

UPON hearing counsel the Court made the following
O R D E RThe learned counsel for the petitioner is allowed four
weeks' time to file rejoinder affidavit.[RAJNI MUKHI]
SR. P.A.[USHA SHARMA]
COURT MASTER